

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF SINTEX PLASTICS TECHNOLOGY LIMITED

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	SINTEX PLASTICS TECHNOLOGY LIMITED
2.	Date of Incorporation of Corporate Debtor	04-08-2015
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L74120GJ2015PLC084071
5.	Address of the registered office & principal office (if any) of Corporate Debtor	In the premises of Sintex BAPL Limited, Near Seven Garnala, Kalol, Gandhinagar, Gujarat -382721
6.	Date of closure of Insolvency Resolution Process	03/05/2024
7.	Liquidation commencement date of Corporate Debtor	03/05/2024
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Bimal Ashok Desai Regn. No: IBBI/IPA-001/IP-P00748/2017-2018/11281 AFA Valid till : 22-11-2024
9.	Address and Email of the liquidator as registered with the Board	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara 390 020 Email: bimal.a.desai@icai.org
10.	Address and e-mail to be used for correspondence with the liquidator	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara 390 020 Email: bimal.a.desai@icai.org and rp.sintexpastics@ outlook.com
11.	Last date for submission of Claims	06/06/2024

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of liquidation of the **Sintex Plastics Technology Limited on 03/05/2024**.

The stakeholders of **Sintex Plastics Technology Limited** are hereby called upon to submit their claims with proof on or before **06/06/2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Sd/-

Bimal Ashok Desai

Date : 06.05.2024

Place : Vadodara

Liquidator, Sintex Plastics Technology Limited

Regn. No.:IBBI/IPA-001/IP-P00748/2017-18/11281